

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI**

OA NO. 642 of 2025

IN THE MATTER OF: -

Gyanendra Kumar

...Petitioner

Versus

State of Uttar Pradesh & Ors.

...Respondents

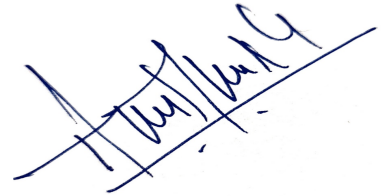
NDOH: 08.07.2026

INDEX

SL.NO	PARTICULARS	PAGE NO.
1.	Affidavit on behalf of the Respondent (Uttar Pradesh Pollution Control Board)	1-2
2.	ANNEXURE R5/1 (COLLY): A true copies of the letters dated 03.06.2026, 04.06.2026, 11.06.2026 and 24.06.2026 issue by the Uttar Pradesh Pollution Control Board, Prayagraj	3-8

Respondent No. 5

Through



AMIT SHUKLA

**Advocate for the Uttar Pradesh
Pollution Control Board**

Office at : D-54, Sector-48, Noida – 201303

Email: amit.shukla@lexweb.in

Mobile No. 9999333220,9999933220

Place: New Delhi

Date: 02.07.2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 642 OF 2025

IN THE MATTER OF:

Gyanendra Kumar

....Applicant

Versus

State of Uttar Pradesh & Ors.

.... Respondents 02.7.26



**AFFIDAVIT ON BEHALF OF THE RESPONDENT UTTAR
PRADESH POLLUTION CONTROL BOARD**

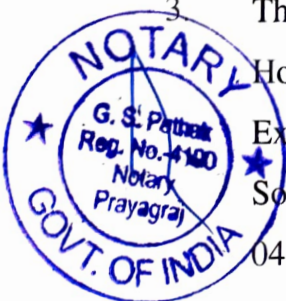
I, Vijay aged about 47 years, S/o Sri P. Ram presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter UPPCB), Prayagraj do hereby solemnly affirm and state as under

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.

2. That this Hon'ble Tribunal has vide its order dated 07.04.2026 directed as under:

(v) Regional Officer, UPPCB, Fatehpur is directed to periodically monitor with respect to all relevant aspects of conservation and protection of ponds and upload the data in this regard on its website in sync with data uploaded on the website of the District Administration;

3. That in order to ensure the compliance of the direction of the Hon'ble Tribunal, the deponent has sent a letter dated 03.06.2026 to Executive Engineer, GWA, letter dated 03.06.2026 to Director, Social Forestry and Wildlife Department Fatehpur, letter dated 04.06.2026 to Deputy Commissioner, Fatehpur, letter dated



04.06.2026 to Zila Panchayat Raj Adhikari, Letter dated 11.06.2026 to SDM, Sadar/Khaga/Bindki and letter dated 24.06.2026 to District Magistrate, Fatehpur seeking details and compliance of the directions.

A true copy of the letters dated 03.06.2026, 04.06.2026, 11.06.2026 and 24.06.2026 are annexed herewith and marked as **Annexure R5/1 (Colly)**.

4. That the contents of the Affidavit are true and correct and nothing material has been concealed thereof.


DEPONENT

VERIFICATION:

Verified at Prayagraj on this the 02nd day of July 2026 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.


DEPONENT



SOLEMNLY AFFIRMED BEFORE ME
On 02.7.26 at Prayagraj AM/PM
Sri/Smt. Vijay
Identified by Mr. [Signature]
be his/her Affidavit as true & Correct which
on verified and correct

G. S. Pathak
Public Notary
Ald., Prayagraj (U.P.)

Sign. I.I. Identified by
02.7.26
Shashyam Pathak
Public Notary Govt. of India
Police Gate Room
Civil Parishad
District Court, Prayagraj
(M) 9336374567

क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
प्रयागराज।

पत्रांक C00257/NGTO.A.M.C.42/2025

दिनांक 03/06/2026

सेवा में,

अधिशाली अभियंता,
भूगर्भ जल विभाग, खण्ड यांत्रिक
6/3सी, बेलीरोड़
फतेहपुर/प्रयागराज

विषय:—ओ0ए0 नं0 642/2025 में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 01.04.2026 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0 642/2025 में पारित आदेश दिनांक 01.04.2026 का संदर्भ ग्रहण करने का कष्ट करें। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 01.04.2026 के मुख्य अंश निम्नवत् है:—

-----“(vi) District Ground Water Management Council, Fatehpur is directed to take appropriate remedial measures and file action taken report, through its Nodal Officer, with all requisite details including list of all industries in District Fatehpur, which have taken NoC/permission for abstraction of ground water and copies of agreements entered into regarding allocation of ponds in District Fatehpur to them for rejuvenation as per process developed for ensuring recharge of ground water; and

11. Action Taken Reports by the District Magistrate, Fatehpur, Regional Officer, UPPCB, Fatehpur, Nodal Officer, District Ground Water Management Council, Fatehpur and Divisional Forest Officer, Fatehpur as directed above may be filed at least one week before the next date of hearing fixed.

12. List on 08.07.2026 for further hearing.”

कृपया नोट करें कि प्रकरण में अगली सुनवाई दिनांक 08.07.2026 नियत है। एक्शन टेकेन रिपोर्ट मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में भू-गर्भ जल विभाग की ओर से निर्धारित तिथि से 01 सप्ताह पूर्व प्रेषित की जानी है।

अतः प्रकरण की महत्ता एवं संवेदनशीलता के दृष्टिगत उपरोक्त बिन्दुओं पर आवश्यक कार्यवाही करने का कष्ट करना चाहेंगे।

भवदीय,


(विजय)

क्षेत्रीय अधिकारी

प्रतिलिपि:—निम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, फतेहपुर।
2. मुख्य विकास अधिकारी, फतेहपुर।
3. अपर जिलाधिकारी (वित्त/राजस्व), फतेहपुर।


क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
प्रयागराज।

पत्रांक 600256/NGT O.A.No.642/2025/

दिनांक 03/06/2026

सेवा में,

प्रभागीय निदेशक
सामाजिक वानिकी एवं वन्यजीव प्रभाग,
फतेहपुर।

विषय:—ओ0ए0 नं0 642/2025 में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 01.04.2026 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0 642/2025 में पारित आदेश दिनांक 01.04.2026 का संदर्भ ग्रहण करने का कष्ट करें। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 01.04.2026 के मुख्य अंश निम्नवत् है:—

-----“(vii) The Divisional Forest Officer, Fatehpur is directed to prepare an action plan for carrying out afforestation activities on the banks of the water bodies in consultation with the District Environment Committee and concerned Panchayat Raj Authorities and concerned Gram Panchayat for protection and strengthening of the catchment areas of the water bodies and also to take appropriate steps for maintenance/care of the plantation carried out.

11. Action Taken Reports by the District Magistrate, Fatehpur, Regional Officer, UPPCB, Fatehpur, Nodal Officer, District Ground Water Management Council, Fatehpur and Divisional Forest Officer, Fatehpur as directed above may be filed at least one week before the next date of hearing fixed.

12. List on 08.07.2026 for further hearing.”

कृपया नोट करें कि प्रकरण में अगली सुनवाई दिनांक 08.07.2026 नियत है। एक्शन टेकेन रिपोर्ट मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में वन विभाग की ओर से निर्धारित तिथि से 01 सप्ताह पूर्व प्रेषित की जानी है।

अतः प्रकरण की महत्ता एवं संवेदनशीलता के दृष्टिगत उपरोक्त बिन्दुओं पर आवश्यक कार्यवाही करने का कष्ट करना चाहेंगे।

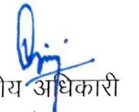
भवदीय,


(विजय)

क्षेत्रीय अधिकारी

प्रतिलिपि:—निम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, फतेहपुर।
2. मुख्य विकास अधिकारी, फतेहपुर।
3. अपर जिलाधिकारी (वित्त/राजस्व), फतेहपुर।


क्षेत्रीय अधिकारी


क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
प्रयागराज।

पत्रांक G00260/MAT0-AN0-642/2025

दिनांक 04/06/2025

सेवा में,

जिला पंचायत राज अधिकारी
फतेहपुर।

विषय:- ओ0ए0 नं0 642/2025 में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 01.04.2026 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0 642/2025 में पारित आदेश दिनांक 01.04.2026 का संदर्भ ग्रहण करने का कष्ट करें। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 01.04.2026 के मुख्य अंश निम्नवत् है:-

-----" (i) The District Magistrate, Fatehpur is directed to take requisite measures for identification and demarcation of water bodies as per revenue record with revenue number, measurements and boundaries and geotagging the same and assigning UID number to the same (if not already done);

(ii) The District Magistrate, Fatehpur is directed to get the Action Plan prepared (if not already done) mentioning the role of each of the concerned Departments indicating the (a) names of the water bodies to be restored/rejuvenated, (b) the budgetary allocation for each water body, (c) the respective time-lines for removal of encroachments and (d) completion of the works undertaken for restoration/rejuvenation of the water bodies. It shall be ensured that no untreated sewage flows into the water body;

(iii) The District Magistrate, Fatehpur is directed to ensure that adequate funds are allocated for implementation of the Action Plan;

(iv) The District Magistrate, Fatehpur is directed to issue appropriate instructions to all concerned officers/authorities to take all requisite steps to ensure flow of water into the ponds which shall include rain water harvesting systems, rain water collection systems, cleaning of the channels/drains that maintain flow of the pond and also desilting and periodical de-weeding of the ponds so that these ponds remain filled with water.

11. Action Taken Reports by the District Magistrate, Fatehpur, Regional Officer, UPPCB, Fatehpur, Nodal Officer, District Ground Water Management Council, Fatehpur and Divisional Forest Officer, Fatehpur as directed above may be filed at least one week before the next date of hearing fixed.

12. List on 08.07.2026 for further hearing."

कृपया नोट करें कि प्रकरण में अगली सुनवाई दिनांक 08.07.2026 नियत है। एक्शन टेकेन रिपोर्ट मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में जिला प्रशासन की ओर से निर्धारित तिथि से 01 सप्ताह पूर्व प्रेषित की जानी है।

अतः प्रकरण की महत्ता एवं संवेदनशीलता के दृष्टिगत उपरोक्त बिन्दुओं पर आवश्यक कार्यवाही करने का कष्ट करना चाहेंगे।

भवदीय,


(विजय)

क्षेत्रीय अधिकारी

प्रतिलिपि:- निम्नलिखित को सादर सूचनार्थ प्रेषित।

1. जिलाधिकारी महोदय, फतेहपुर।
2. मुख्य विकास अधिकारी, फतेहपुर।
3. अपर जिलाधिकारी (वित्त/संजस्व), फतेहपुर।


क्षेत्रीय अधिकारी
au

दिनांक 04/06/2026

पत्रांक C60259/ NCT O.A.MO.642/2025

सेवा में,

डिप्टी कमिश्नर
जिला कार्यक्रम समन्वयक (मनरेगा)
फतेहपुर।

विषय:- ओ0ए0 नं0 642/2025 में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 01.04.2026 के अनुपालन के सम्बन्ध में।

महोदय,
कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0 642/2025 में पारित आदेश दिनांक 01.04.2026 का संदर्भ ग्रहण करने का कष्ट करें। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 01.04.2026 के मुख्य अंश निम्नवत् है:-

-----“ (i) The District Magistrate, Fatehpur is directed to take requisite measures for identification and demarcation of water bodies as per revenue record with revenue number, measurements and boundaries and geotagging the same and assigning UID number to the same (if not already done);

(ii) The District Magistrate, Fatehpur is directed to get the Action Plan prepared (if not already done) mentioning the role of each of the concerned Departments indicating the (a) names of the water bodies to be restored/rejuvenated, (b) the budgetary allocation for each water body, (c) the respective time-lines for removal of encroachments and (d) completion of the works undertaken for restoration/rejuvenation of the water bodies. It shall be ensured that no untreated sewage flows into the water body;

(iii) The District Magistrate, Fatehpur is directed to ensure that adequate funds are allocated for implementation of the Action Plan;

(iv) The District Magistrate, Fatehpur is directed to issue appropriate instructions to all concerned officers/authorities to take all requisite steps to ensure flow of water into the ponds which shall include rain water harvesting systems, rain water collection systems, cleaning of the channels/drains that maintain flow of the pond and also desilting and periodical de-weeding of the ponds so that these ponds remain filled with water.

11. Action Taken Reports by the District Magistrate, Fatehpur, Regional Officer, UPPCB, Fatehpur, Nodal Officer, District Ground Water Management Council, Fatehpur and Divisional Forest Officer, Fatehpur as directed above may be filed at least one week before the next date of hearing fixed.

12. List on 08.07.2026 for further hearing.”

कृपया नोट करें कि प्रकरण में अगली सुनवाई दिनांक 08.07.2026 नियत है। एक्शन टेकेन रिपोर्ट मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में जिला प्रशासन की ओर से निर्धारित तिथि से 01 सप्ताह पूर्व प्रेषित की जानी है।

अतः प्रकरण की महत्ता एवं संवेदनशीलता के दृष्टिगत उपरोक्त बिन्दुओं पर आवश्यक कार्यवाही करने का कष्ट करना चाहेंगे।

भवदीय,



(विजय)

क्षेत्रीय अधिकारी

प्रतिलिपि:-निम्नलिखित को सादर सूचनाार्थ प्रेषित।

1. जिलाधिकारी महोदय, फतेहपुर।
2. मुख्य विकास अधिकारी, फतेहपुर।
3. अपर जिलाधिकारी (वित्त/राजस्व), फतेहपुर।



क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
प्रयागराज।

पत्रांक G00294/PHTO.A.MG421/2025/2026

दिनांक 11/06/2026

सेवा में,

उप जिलाधिकारी
सदर/खागा/बिन्दकी
फतेहपुर।

मा0 एन0जी0टी0 प्रकरण

विषय:—ओ0ए0 नं0 642/2025 में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 01.04.2026 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0 642/2025 में पारित आदेश दिनांक 01.04.2026 का संदर्भ ग्रहण करने का कष्ट करें। उक्त ओ0ए0 श्री ज्ञानेन्द्र कुमार द्वारा जनपद फतेहपुर में स्थित वाटर बाडी/तालाब के इनक्रोचमेंट के संबंध में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित किया गया है। निम्नलिखित बिन्दुओं पर आपका ध्यानाकर्षण किया जाता है, जो कि आपके क्षेत्रांतर्गत स्थित वाटर बाडी/तालाब से संबंधित है।

1-Identification and demarcation of water bodies as per revenue record with revenue number,

- measurements
- boundaries
- geotagging
- assigned UID number.

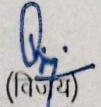
2-Action Plan prepared

- names of the water bodies to be restored/rejuvenated,
- the budgetary allocation for each water body,
- the respective time-lines for removal of encroachments and
- completion of the works undertaken for restoration/rejuvenation of the water bodies.

प्रकरण में अगली नियत सुनवाई दिनांक 08.07.2026 नियत है। अतः आपसे अनुरोध है उपरोक्त बिन्दुओं पर वांछित सूचनाएं तहसील स्तर पर संकलितकर इस कार्यालय को प्रेषित किये जाने हेतु अपने अधीनस्थ को निर्देशित करने का कष्ट करना चाहेंगे, जिससे कि तालाबों/वाटर बाडी के संबंध में उक्त सूचनाओं के आधार पर अग्रिम कार्यवाही निष्पादित करायी जा सके।

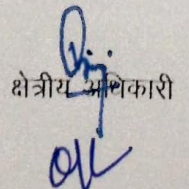
संलग्नक:—यथोपरि।

भवदीय,


(विजय)

क्षेत्रीय अधिकारी

प्रतिलिपि:—अपर जिलाधिकारी (वित्त/राजस्व), फतेहपुर को सादर सूचनार्थ प्रेषित।


क्षेत्रीय अधिकारी

पत्रांक G003541/नगा.प.नं.642/2025/2026

दिनांक 24/06/2026

सेवा में,

जिलाधिकारी

फतेहपुर।

विषय:- ओ0ए0 नं0 642/2025 में मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 01.04.2026 के सम्बन्ध में।

महोदया,

कृपया उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 नं0 642/2025 में पारित आदेश दिनांक 01.04.2026 (छायाप्रति संलग्न) का संदर्भ ग्रहण करने का कष्ट करें। मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 01.04.2026 के मुख्य अंश निम्नवत् है:-

-----“ (i) The District Magistrate, Fatehpur is directed to take requisite measures for identification and demarcation of water bodies as per revenue record with revenue number, measurements and boundaries and geotagging the same and assigning UID number to the same (if not already done);

(ii) The District Magistrate, Fatehpur is directed to get the Action Plan prepared (if not already done) mentioning the role of each of the concerned Departments indicating the (a) names of the water bodies to be restored/rejuvenated, (b) the budgetary allocation for each water body, (c) the respective time-lines for removal of encroachments and (d) completion of the works undertaken for restoration/rejuvenation of the water bodies. It shall be ensured that no untreated sewage flows into the water body;

(iii) The District Magistrate, Fatehpur is directed to ensure that adequate funds are allocated for implementation of the Action Plan;

(iv) The District Magistrate, Fatehpur is directed to issue appropriate instructions to all concerned officers/authorities to take all requisite steps to ensure flow of water into the ponds which shall include rain water harvesting systems, rain water collection systems, cleaning of the channels/drains that maintain flow of the pond and also desilting and periodical de-weeding of the ponds so that these ponds remain filled with water.

12. List on 08.07.2026 for further hearing.”

महोदया, उक्त प्रकरण में तत्कालीन जिलाधिकारी महोदय, द्वारा दिनांक 15.04.2026 को आहूत बैठक में संबंधित विभागों को कार्यवाही किये जाने हेतु मौखिक रूप से निर्देश दिये गये थे।

प्रभागीय निदेशक, सामाजिक वानिकी एवं वन्य जीव प्रभाग फतेहपुर को पत्र सं0 जी00256/एन0जी0टी0 ओ0ए0 नं0-642/2025/2026 दिनांक 03.06.2026, अधिशाषी अभियंता, भू-गर्भ जल विभाग, खण्ड यांत्रिक 6/3सी, बेलीरोड, प्रयागराज/ फतेहपुर को पत्र सं0 जी00257/एन0जी0टी0 ओ0ए0 नं0-642/2025 दिनांक 03.06.2026, डिप्टी कमिश्नर, जिला कार्यक्रम समन्वयक (मनरेगा), फतेहपुर को पत्र सं0 जी00259/एन0जी0टी0 ओ0ए0 नं0-642/2025 दिनांक 04.06.2026, जिला पंचायत राज अधिकारी, फतेहपुर को पत्र सं0 जी00260/एन0जी0टी0 ओ0ए0 नं0-642/2025 दिनांक 04.06.2026 एवं उप जिलाधिकारी, सदर/खागा/बिन्दकी, फतेहपुर को पत्र सं0 जी00294/एन0जी0टी0 ओ0ए0 नं0-642/2025/2026 दिनांक 11.06.2026 के माध्यम से इस कार्यालय द्वारा अनुरोध किया गया है।

आपसे अनुरोध है कि प्रकरण में कार्यवाही किये जाने हेतु संबंधित विभागों को निर्देशित करना चाहेंगे।

संलग्नक:-यथोपरि।

भवदीय,



क्षेत्रीय अधिकारी

प्रतिलिपि:-अपर जिलाधिकारी (वित्त/राजस्व), फतेहपुर को सादर सूचनार्थ प्रेषित।



क्षेत्रीय अधिकारी